

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 20432 of 2017

(Arising out of Order-in-Appeal No. MLR-EXCUS-000-APP-066-16-17 dated 22.12.2016 passed by the Commissioner of Central Excise (Appeals), Mysore.)

M/s. Mahalasa Digital

Door No. 784/08-09, Ward No. II,
Tellar Road,
Karkala – 574 104.

.....**Appellant(s)**

Versus

The Commissioner of Central Excise,

S1 & S2, Vinaya Marga,
Siddhartha Nagar,
Mysore – 570 011.

.....**Respondent(s)**

APPEARANCE:

Mr. N. Anand, Advocate for the Appellant.

Mr. Vinod Kumar Garhwal, Superintendent (AR) for the Respondent.

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No. 20420 /2026

Date of Hearing: 09.03.2026

Date of Decision: 09.03.2026

PER : PULLELA NAGESWARA RAO

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The Learned Authorized Representative (AR) for the department submitted that the availment of the scheme has been accepted by the Department

and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the order was pronounced in Open Court
on conclusion of hearing.)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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